



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

TOUR PROGRAMME OF HIS EXCELLENCY THE GOVERNOR OF ORISSA FOR APRIL AND MAY 1937.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
APRIL 1937—			
Wednesday, 28th ..	}	HALT.	
to			
Friday, 30th ..			

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
MAY 1937— Saturday, 1st ..	8-00 A.M.	Leave Circuit House, Cuttack.	By car.
	About 10-00 A.M.	Arrive Puri Government House.	
		PARTY.	

HIS EXCELLENCY.

LADY HUBBACK.

J. S. Wilcock, Esq., I.C.S., Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp

Lt. Md. Raza Khan, Bahadur, Indian A. D. C.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
Monday, 10th ..	7-30 A.M.	Leave Government House, Puri.	By car.
	About 9-30 A.M.	Arrive Cuttack Circuit House.	
Tuesday, 11th ..		HALT.	
Wednesday, 12th ..	9-30 A.M.	Leave Circuit House, Cuttack.	By car.
	About 11-30 A.M.	Arrive Puri Government House.	
		PARTY.	

HIS EXCELLENCY.

LADY HUBBACK.

J. S. Wilcock, Esq., I.C.S., Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

Lt. Md. Raza Khan, Bahadur, Indian A. D. C.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

*Secretary to His Excellency
the Governor of Orissa.*

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 24th April 1937.

No. 5198—2C/4-7/37-A.—Mr. Aghore Nath Banarji, District and Sessions Judge of Cuttack-Sambalpur, is appointed to act, in addition to his own duties, as Additional Sessions Judge of the Sessions division of Ganjam-Puri during the whole period of the summer recess, viz., from the 10th May to the 20th June 1937.

He is authorised under section 193 of the Code of Criminal Procedure to receive and dispose of all criminal applications and cases except applications for revision under section 435 of the Code and empowered under section 409 of the Code to receive and dispose of all criminal appeals during the said period.

2. Mr. Aghore Nath Banarji is also authorised under section 9 (4) of the Code of Criminal Procedure to sit at Cuttack and Berhampur for the disposal of cases arising in any of the Sessions divisions mentioned in paragraph 1 above.

P. T. MANSFIELD,

Chief Secretary to Government.

The 28th April 1937.

No. 5325—P2C/5/37-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer upon each of the gentlemen mentioned in column 4 of the following table, who have been appointed to be Presidents of the Panchayats of the Unions noted against their names in the district of Balasore in place of the gentlemen mentioned in column 5 (who were appointed for a period of 3 years under notification no. 1617-P. R., dated the 25th May 1935) the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the respective limits of the said Unions; and
- (b) to declare that the said gentlemen mentioned in column 4 of the following table may exercise the said powers during the unexpired portion of the period of 3 years ending on the 27th April 1938 for which the gentlemen mentioned in column 5 were empowered to hold the office of Presidents of the said Panchayats, under notification no. 1617-P. R., dated the 25th May 1935.

Name of subdivision.	Name of police-station.	Union no.	Name of President.	In place of—
1	2	3	4	5
Sadr subdivision, Balasore.	Remuna ...	I	Babu Dibakar Dwivedi	Babu Chandra Mohan Jena.
Do. ...	Singla ...	III	Babu Gangadhar Rout	Babu Judhisthir Sahu.
Do. ...	Basta ...	VI	Chowdhuri Kshetra Mohan Sahu.	Babu Bhikari Charan Naik.

The 26th April 1937.

No. 5266-A.—The following notifications, issued by the Government of Bihar in the Political and Appointment Departments, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 7th April 1937.

No. 1656-A.—The following acting promotion to the selection grade of District and Sessions Judges is sanctioned:—

Date.	Consequent on—	Name.	From—	To—
9th March 1937.	The grant of leave with effect from the 9th March 1937 to Mr. A. C. Davies, I.C.S., acting in the selection grade, vice the Hon'ble Mr. Justice Madan appointed temporarily as an Additional Judge of the High Court of Judicature at Patna.	Mr. Aghore Nath Banerji.	District and Sessions Judge, time-scale of pay.	District and Sessions Judge, selection grade.

ERRATUM.

The 6th April 1937.

No. 1243-P.—In notification no. 1148-P., dated the 31st March 1937, regarding appointment of members of the Advisory Committee under section 28 of the Auxiliary Force Act, 1920, for the Ranchi Military area for the year 1937-38 read—

- (1) "Mr. J. A. Powell, Ranigang P.O." for "Mr. P. S. Keelan, C.I.E., Chief Superintendent, Zemindaries, Messrs. Andrew Yule and Company, Asansol", and
- (2) "Mr. R. Purdy, Standard Colliery, P. O. Jharia" for "Mr. J. Mackie, Agent, Eastern Coal Company, Bhola Colliery, Jealgora P. O., Manbhum."

W. B. BRETT,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATIONS.

The 26th April 1937.

No. 2110-1E. 216-36-E.—Notifications nos. 1588-E., and 1589-E. dated the 20th/23rd March 1937, published on page 65 of Part I of the *Orissa Gazette* of the 26th March 1937 granting leave to Mr. S. C. Tripathi, Principal, Ravenshaw College, Cuttack, and appointing Mr. P. K. Parija to act as Principal, are cancelled.

The 26th April 1937.

No. 2120—Regn. 1/37-E.—Babu Bhagirathi Sahu, Sub-Registrar of Chatrapur, is appointed to act as the District Sub-Registrar of Ganjam, with effect from the 1st April 1937 or any subsequent date on which he may join the post.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

SUBORDINATE CIVIL SERVICE.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 28th April 1937.

No. 1823-R.—Babu Indra Bilas Mukharji Sub-Deputy Collector, is appointed, under section 8 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), to be a Tahsildar within that portion of the Sadr Tahsil in the district of Sambalpur to which the said Act is applicable and is vested with the powers of a Tahsildar under the said Act.

The 28th April 1937.

No. 1824-R.—In exercise of the powers conferred by section 11 of the Central

Provinces Land Revenue Act, 1917 (Central Provinces Act II of 1917), read with sub-section (30) of section 2 of the Central Provinces General Clauses Act, 1914 (Central Provinces Act I of 1914), the Governor is pleased to appoint Babu Indra Bilas Mukharji, Sub-Deputy Collector, to be a Tahsildar within that portion of the Sadr Tahsil in the district of Sambalpur to which the first mentioned Act applies and to vest him with the powers of a Tahsildar under that Act.

The 28th April 1937.

No. 1825-R.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), the Governor is pleased to invest Babu Indra Bilas Mukharji, Sub-Deputy Collector in the district of Sambalpur with the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1898 (Act XI of 1898), arising within that portion of the Sadr tahsil of the said district to which the last mentioned Act is applicable.

The 28th April 1937.

No. 1826-R.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) the Governor is pleased to invest Babu Indra Bilas Mukharji, Sub-Deputy Collector in the district of Sambalpur with the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1920 (Central Provinces Act I of 1920), arising within the limits of that portion of the Sadr tahsil of the said district to which the last mentioned Act is applicable.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

CO-OPERATIVE SOCIETIES.**NOTIFICATIONS.***The 21st April 1937.*

No. 1736.—Whereas after the holding of an inquiry under sub-section (1), section 38 of the Madras Co-operative Societies Act (VI of 1932), into the constitution, working and financial condition of the Padwa Taluq Co-operative Purchase and Sale Society, Ltd., bearing registration no. Z-15 of 12th January 1926, in the Pottangi Taluq of the district of Koraput, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by sub-section (1), section 44 of that Act, I hereby cancel the registration of the said society.

And further, in exercise of the power conferred by sub-section (1), section 47 of the same Act, I hereby appoint M. R. Ry. M. Ramamurty Pantulu Garu, Assistant Registrar, Co-operative Societies, Ganjam Circle, to be liquidator of the abovenamed society.

The 21st April 1937.

No. 1739.—Whereas after the holding of an inquiry under sub-section (1), section 35 of the Madras Co-operative Societies Act (VI of 1932), into the constitution, working and financial condition of the Sankara Co-operative Society bearing registration no. Z-20 of 26th October 1927 in the Pottangi Taluq of the district of Koraput, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by sub-section (1), section 44 of that Act, I hereby cancel the registration of the said society.

And further, in exercise of the power conferred by sub-section (1), section 47 of the same Act, I hereby appoint M. R. Ry. M. Ramamurty Pantulu Garu, Assistant Registrar, Co-operative Societies, Ganjam Circle, to be liquidator of the abovenamed society.

S. C. ROY,

*Deputy Registrar,
Co-operative Societies, Orissa.*

PUBLIC WORKS DEPARTMENT.**NOTIFICATIONS.***The 21st April 1937.*

No. 4249—IL-20/37-E.—Mr. J. Bakshi, Executive Engineer, Southern Division, is

granted leave on average pay for twenty days, with effect from the 19th April 1937 under Fundamental Rules 77 and 81.

The 21st April 1937.

No. 4253 E.—Babu Radhika Charan Gui, Assistant Engineer in charge of Puri sub-division, is appointed to hold charge of the Southern Division in addition to his own duties, vice Mr. J. Bakshi, Executive Engineer, granted leave.

By order of the Governor,

A. VIPAN,

*Secretary to Government.***OFFICE OF THE REVENUE COMMISSIONER.****NOTIFICATION.***The 27th April 1937.*

Babu Chandra Sekhar De, Relieving Sub-Registrar, Balasore, is granted leave on average pay on medical certificate for seven days, with effect from the 10th April 1937 under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

J. R. DAIN,

*Revenue Commissioner**(Inspector General of Registration.)***APPOINTMENT OF DISPENSARY COMMITTEE MEMBERS.****NOTIFICATION.***The 27th April 1937.*

No. 3678—VII-1/37.-L.F.—It is hereby notified for general information that under rule 20 (a) of the Rules for the management of Hospitals and Dispensaries under the supervision of Government of Orissa, Babu Shyamsundar Das has been appointed as a member of the Binjharpur Dispensary Committee in place of Babu Satyanarayan Das resigned.

J. R. DAIN,

Revenue Commissioner